

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.NO. 78 OF 2008

Friday, this the 17th day of October, 2008.

CORAM:

**HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Dr. K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

A.Thankamany
Head Telephone Operator
Southern Railway
Trivandrum : **Applicant**

(By Advocate Mr. K.A.Abraham)

v.

1. Union of India represented by the Secretary
Railway Board
Rail Bhavan, New Delhi
2. The General Manager
Southern Railway, Chennai - 3
3. The Chief Personnel Officer
Southern Railway, Chennai - 3
4. The Senior Divisional Personnel Officer
Trivandrum Division, Southern Railway
Trivandrum
5. K.J.Antony
Chief Telephone Operator
promoted as Superintendent Telephone
Operator, Southern Railway,
Thiruvananthapuram : **Respondents**

(By Advocate Mr. Thomas Mathew Nellimootil (R1-4)

The application having been heard on 1710.2008, the Tribunal on
the same day delivered the following:

ORDER

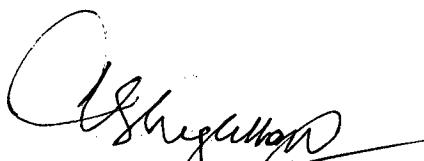
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

Heard the counsel for both the parties. The Learned counsel for
applicant has submitted that the issue of reservation of restructured

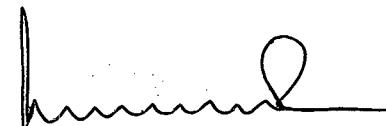
vacancies in the Railways has been settled subsequent to the filing of this OA by the Apex Court in the case of **UOI vs.Pushparani (Civil Appeal No.6934-6946 of 2005 dated 29.07.2008)**. He has, therefore, sought permission of this Tribunal to withdraw this OA with liberty to agitate the issue afresh.

2. In view of the above request, OA is dismissed as withdrawn with liberty to seek appropriate remedies, if so advised subject to just exception. There shall be no order as to costs.

Dated, the 17th October, 2008.



Dr. K.S. SUGATHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

VS